

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR PRAVEEN KUMAR

Petition(s) for Special Leave to Appeal (C) No(s). 32757/2009

M/S MEKASTER TELEMATICS LTD.

Petitioner(s)

VERSUS

M.D., PRADESHIYA INDUS.&INV.CORP.LD.&ORS.

Respondent(s)

(with appln. (s) for directions)

WITH

SLP(C) No. 25595/2011

(With Office Report)

Date : 12/12/2014 This petition was called on for hearing today.

For Petitioner(s)

Ms.Rachna Gandhi,adv.

Mr. Rajesh Srivastava,Adv.

Mr. Ranjan Kumar Pandey,Adv.

Mr.Aditya Dhar,adv.

For Respondent(s)

Ms.Neelam Sharma,adv.

Mr. Ajay Sharma,Adv.

Mr. Himanshu Shekhar,Adv.

Mr.Gudipati G.Kashyap,adv.

Mr. Ravindra Kumar,Adv.

Ms.Alka Singh,adv.

Mr.Anuvrat Sharma,adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) No.32757/2009

Fresh steps for the service of notice by usual mode to the unserved respondent Nos. 3 & 5 shall be taken by the Id.counsel for the petitioner within a period of three weeks.

Id.counsel for the petitioner shall file the affidavit in proof of dasti service of notice already issued to the respondent No.4 within a period of four weeks.

Ld.counsel for the respondent No.6 is directed to file the counter affidavit within a period four weeks.

List again on 26.02.2015.

(PRAVEEN KUMAR)
Registrar

SB